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Manihari Ghat—Sakri Gali Section under the North-Eastern Railway.

## DEMAND FOR A VOLUNTARY STATEMENT BY THE MINISTER OF ENERGY IN REGARD TO S.Q. 142 REPLIED ON 19-7-82—Contd

श्रो लॉल कुडण ग्राडवांगी: श्रीमन, ग्रभी जो वात चल रहो थो उसका क्या हुग्रा क्योंकि इस मामले में मैं समझता हूं कि यह चैयर का दायित्व है कि वह इस बात की व्यवस्था करें कि ग्रगर ऐश्योरेंस दिया गया है हाउस को तो उसको पूरा किया जाए । इस मामले में उनका बक्तव्य क्या था ?

श्री उपसभापतिः ग्रापने सुना नहीं चेयरमैन साहब ने क्या कहा ?

श्री लग्ल इन्डग ग्राडवाणीः उन्होंने ग्रपनी सज्जनता में स्वयं ही ऐक्योरेंस दे दिया। उनकी सज्जनता इस कारण थी किहाउस में... (व्यवधान)

SHRI ARVIND GANESH KULKARNI; If the Minister  $i_a$  a gentle, man, what are we? We are also gentlemen. It was his assurance that he will apologise.

MR. DEPUTY CHAIRMAN: Chair, man has already said that . . .

SHRI B. D. KHOBRAGADE: Leader of the House is here; let him give an assurance.

SHRf ARVIND GANESH KULKARNI: Chairman gave a half-hearted certificate to that side and condemnation to this side . . .

MR. DEPUTY CHAIRMAN; No,  $_{n}o$ , no condemnation.

SHRI KALYAN ROY; Mr. Ghani Khan Chaudhuri .replied that he did not surrender any money to the Finance Ministry. When Shri Dinesh Goswami and Mr. Bagaitkar and Mr. Kulkarni read out extensively from the *Hindu* saying that more than Rs. 200 erores had been returned on ac count of national thermal powe<sup>r</sup> station regarding installation of power houses then he flabbergasted said that he will enquire and if what he said was wrong, would come to the House and apologise. That was on account of the 15 minutes' barrage from this side. I have been told by the Secretary-General that they wrote a letter about the assurance.

on the Taole

MR. DEPUTY CHAIRMAN: You: are repeating the same thing.

SHRI KALYAN ROY: What can 1 do? What about his obligation (*Interruptions*)

SHRI B. D. KHOBRAGADE: Sir, we want a statement from the hon. Minister, today. (*Interruptions*).

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Sir, the Chairman said that  $th_e$  Minister would come forward to mak<sub>e</sub> a statement. While he was going, he said 'I shall tell him'. That will end the controversy; if this has been recorded. That is all. I have heard him saying' I shall tell him'. If  $h_e$  has said so, then, the matter ends.

SHRI ARVIND GANESH KULKARNI; We are also gentlemen.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): If the hon. Minister  $ha_s$  said that this information is correct, he will come to the House and correct himself.

SHRI ARVIND GANESH KULKARNI: *And* apologise.

SHRI PRANAB MUKHERJEE:  $H_e$  had not said, at what point of time, he <sup>W</sup>M come, A question of privilege or <sub>a</sub> question of contempt of th<sub>e</sub> House, therefore, does not arise. It will depend upon him, what time he will take to collect the information. It will not depend upon you. it will depend upon him, what time he will take to rectify, to collect.. (*Interruptions*). Papers laid

Ther<sub>e</sub> is a set procedure in the House. Ther<sub>e</sub> is an Assurances Committee, the Committee on Govern, ment Assurances of this House, it will be clearly treated as an assurance and this Committee is competent enough to ask the Ministry An assurance has been made on the floor of the House by the hon. Minister and this assurance has not yet been fulfilled'. I do not know what is the discussion we are having here. If it is a question of an assurance, the Assurance<sub>s</sub> Committee is there to tak<sub>e</sub> care of it. The House is not to take care of it. Neither can you direct me. So many assurances are given day in and day out on the floor of the House. They •are being treated in a set manner. There is a set practice. And there is nothing unusua] and nothing abnormal about it. (Interruptions).

SHRI ARVIND GANESH KULKARNI: Sir, on a point of order. In regard to what the Leader of the House has said, to the first part of it, I have no objection. If it. had been a simple assurance, what he said would have been quite correct. But there is also the other part of the statement that he will apologise to the House. "We are only drawing the attention of the Chairman, as to what happened to that part. Nothing has happened.

SHRI PRANAB MUKHERJEE: That \*s <sup>ars</sup>o an assurance. If he has said it. it will be done.

SHRI ARVIND GANESH KULKARNI: That is all right. Say it will be done. (*Interruptions*)

SHRI KALYAN ROY; Sir, it involves my fundamental right and I am not going to barter it away. Mr. Mukherjee may be the Leader of the Hous<sub>e</sub> today. Tomorrow, he may be sitting on this side. I do not know. The question is, Mr. Ghani Khan Chaudhuri has been found wrong and your Department, your Secretariat...

MR. DEPUTY CHAIRMAN: Assurances will remain. Ministers may change.

SHRI KALYAN ROY: It ig not a question of right and wrong. Your Secretary-General had written to him to come and make a statement. He has been avoiding this. (Interruptions).

MR. DEPUTY CHAIRMAN: I think, the point has been completely answered by the Leader of the House. (Interruptions).

SHRI KALYAN ROY: He has made  $*h_e$  confusion worse confounded. Sir, Mr. Ghani Khan Chaudhuri should be jdirect<sub>ecj</sub> to mak<sub>e</sub> a statement. Otherwise, I tell you, we will not allow hi<sup>m</sup> to r<sub>e</sub>ply to any questions. If he does not come forward and make<sub>s</sub> a statement at least in the next Session, We will not allow him to reply to any question; we will not allow him til] he unconditionally apologises. (Interruptions)

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal); Sir, it is not a question of an assurance of that kind, mentioned by the Leader of the House. It is a question of a wrong answer, a wrong statement made by the hon. Minister, (*interruptions*).

MR. DEPUTY CHAIRMAN: If you go on treating everything as an as?u\_ ranee, then, I am afraid, no assurances can be given by Ministers nor can they  $b_e$  fulfillecl. You have to bear with that. Now,  $w_e$  go to the next item. I would request  $h^{on}$ . Members... (Interruptions).

DR. BHAI MAHAVIR (Madhya Pradesh): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: No.

DR. BHAI MAHAVIR: Sir, I am on a different point.

MR. DEPUTY CHAIRMAN: We have a verv busy schedule today. We have two Calling-Attention Motions. Then, there is Private Members' Bus::. ness. There is no Government Busi-

nes<sub>s</sub> today, i would request hon. Members. Let us proceed with th<sub>e</sub> Business. Otherwise, we will have to sit very late. That will be <sup>a</sup> P<sup>ro</sup>-blem. i have allowed a large number of Special Mentions. Therefore, I would lik<sub>e</sub> to say, at this stage, that I will not allow any other matter to be raised here, apart from the Special Mentions. Otherwise, there will be two types of Mentions; one, with my permission\* and the other, without my permission.

. DR. BHAI MAHAVIR: Sir, it is hot any type of Special Mention I am making.

MR. DEPUTY CHAIRMAN: What . is your point?

डा॰ भाई महावीर : मैंने एक पत सभापति महोदय को लिखा है। जैसा सवाल ग्रभी आपके सामने ग्राया, इसी से मिलता जुलता सवाल में उठाना चाहता हूं। श्रीमन, मैं एक मिनट का समय लंगा।

21जुलाई 1982 को पी॰ जी॰ ग्राई॰ चण्डीगड़ के बारे में सवालों का जवाव देते हुए यहां पर स्वास्थय मंती ने एक बयान दिया। उस वयान पर मैंने ग्रापत्ति की कि शायद यह तथ्यों के अनुरूप नहीं है। इस पर चेयरमेन साहब ने जो रिमार्क दिया महोदय, वह मैं पढ़कर सुनाना चाहता हूं:

•'Dr. Mahavir, will you sit down? He has cleared thes<sub>e</sub> points. One, there  $ar_e$  uniform rules. Second, there has been no ad .hoc appointments and appointments have been made according to the rules. Then he said that you are wrong, that there was no post of Deputy Di-

. rector. There was one which was in abeyance and not filled. He has advertised and got it filled under

the rules. I think it is a very clear reply."

MR. DEPUTY CHAIRMAN: Your letter  $ha_s$  been received in our office at 11.20 this morning. So,  $w_e$  cannot take any action now. (*Interruptions*). That <sup>is a</sup>H right.

on me raoi.

DR. BHAI MAHAVIR: In <sub>a</sub> subsequent answer on the llth....

MR. DEPUTY CHAIRMAN: No, no, please sit down. That is over now. (*Interruptions*). No, no.

DR. BHAI MAHAVIR: In a subsequent answer on the llth of August, he has concealed that. (*Interruptions*).

MR. DEPUTY CHAIRMAN: No, no. (Interruptions). Don't record it.

DR. BHAI MAHAVIR: \*

श्री शिव चन्द्र झाः मेरा प्लाइंट ग्राफ ग्रार्डर है।

श्रीमन, आप रूल 17 ग्रीर रूल 101 दोनों को निकालिये। इसमें है कि यदि कोई विधेयक सदन में ग्राता है तो मे-म्बर को यह ग्राधिद्वार है कि उसमें संशोधन दे कि इसको सलेक्ट कमेटी में भेजा जाय। यह रूल 17 कहता है। रूल 101 कहता है कि उस पर डिसकज़न की बात जब ग्रमेंडमेंट पर ग्राती है जैसा ग्रार्डर है उस रूप में होगा। तो मैंने 10-12 दिन पहले सभापति जो को लिखकर दिया लेकिन ग्रमी तक इस बारे में कोई उत्तर उनकी तरफ से नहीं आया है। ग्राज ग्राखिरी दिन है। मैं जानना चाहता हं कि यह जो अमेंडमेंट दिया जाता है डिबेट के पहले यह अमेंडमेंट मूव होता है। तो उस पर बोलने की बात कव ग्राती है। क्योंकि क्लाज बाई कलाज अमेंडमेंट पर जो संकेड स्टेज ग्राती है तो उस समय इस पर बोलने की बात ग्राती है। लेकिन सलेक्ट कमेटी के लिए 'डिवेट में पहले यह मुव किया जाता है । इसलिए तरीका जो है, इस अमेंडमेंट पर, भिनि-

\*Not recorded.

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स्टर के पहले, जवाब देने से पहले, मूवर उस पर बोले कि इंसे सलेक्ट कमेटी में क्यों भेजा जाय और वह पहले इसको मव करता है जैसा परसों इंडस्ट्रियल डिस्प्युट एक्ट में था । स्टेटट्यरे रेजेल्युशन में ऐसी बात है । तो मैं इस पर सफाई चाहता हं कि यह जो तरीका है इसकी सफाई न होने से हम सदस्यों के ग्रधिकारों का खात्मा होता है ग्रौर सदन की गरिमा बढ़ने के बजाय घटती है । मैं जानना चाहता हं कि अमेंडमेंट सलेक्ट कमेटी में भेजने के बारे में जो देता है उसका बोलने को समय कब ग्राता है, यह इसमें नहीं लिखा हमा हैं।

श्वी उपसभापति : ठीक है ग्रापको जव/ब मिल जायेगा।

<mark>श्री शिव चन्द्र झा :</mark> इसको रिवाज्ड करफे लिख दिया जाय । इसके बिना सदन ग्रंधकार में....

श्री उपसभापति : बता दिया जायेगा ।

भगें शिव चन्द्र झाः 12 बजे वहभाग जाते हैं।

श्री **उपसभापति**ः ग्राप ग्रपनी बात कहिए ऐसा ....

श्री शिव चन्द्र झाः ग्राप इस पर....

असे उपसमापति : ग्राप बैठिए, ग्रापको जवाब मिल जायेगा ।

श्री शिवचन्द्र झाः ग्राप इस पर निर्णय करिए।

श्री उपसभापतिः निर्णंय हो जायेगा। श्रापको जवाब मिल जायेगा। श्री हुक्मदेव नारायण यादव (विहार): श्रीमन, मेरा व्यवस्था का प्रश्न यह है कि मैं यह जानना चाहता हूं कि सर-कार की तरफ से सदन में कोई जवाब ग्राये और मेम्बर चेलेंज करे उस जवाव के बारे में और कहे कि यह जवाव सही नही है तो इस सदन में कौंन सी ऐसी प्रक्रिया है जिससे सत्य का पता लगाया जाये। सरकार कहे कि हम ठीक है और मेम्बर कहे कि मैं ठीक हू...

श्री उपलभापतिः : प्रक्रिया है इसके लिए ।

श्रो हुक्मदेव नाराँथण यादव : तो ऐसी हालत में....

श्री उपसभापतिः ठिक हैं, रेज करिए । इसकी जो प्रक्रिया है उसके ग्राधार पर इसको देखा जायेगा।

श्री हुक्मदेव न<sup>ा</sup>राथण यादवः मैं यह जाननाचाहता हूं कि...

श्री उपसभापतिः जानने के लिए चेम्बर में श्राइये। श्रापको बता दिया जायेगा। यहां समय नही है।

श्री हुक्मदेव न<sup>ा</sup>रायण यादवः चेम्बर में बता देंगे और यहां क्यों नही बता देंगे।

श्री उपसभापति : ग्राप वहां आईये इसका जवाब ग्रापको मिल जायेगा।

श्री हुक्मदेव नॉरायण यादव । बहां पर ...

श्री उपसभापतिः ग्राप लिखकर भेज दीजिए ग्रापको जवाब मिल जायेगा ।

श्री हुक्मदेव नारायण यादव ः चेम्बर में ऐसी कौन सी नियम की बात हैं जो वहां पर इसका जवाब दिया जा सकता है और यहां पर इसका जवाब नहीं दिया जा सकता । श्वी उपसभाषति : :सदन में इतना समय नही है (बन्धधान)

Papers laid

श्री हुक्सदेव नगरायण यादवः सदन में यह उठाया... (ब्यवधान) कोई रास्ता निकालें।

श्री उपसभापति : ग्राप बैठ जाइये। ग्राप लिख कर भेज दीजिए (व्यवधांन) कार्लिग अर्टेशन, श्री जसवंत सिंह । (व्यवधान)

श्री भाः दे० खोवरागडे : मेरा प्वांइट ग्राफ ग्रार्डर है।

थीं उपसभापति : कव तक प्लाइंट ग्राफ ग्रार्डर चलेगा। (य्यवधान)

श्रीभा∍ दे खोवरागडे; मेरा कहना यह हैकि प्रधान मंत्री क्रमरीका की यात्रा पर....

श्री उपतमापति : वह ग्रव कैसे आएगा, यह मामला जव आएगा तव आप चलाइये : इस पर बहुत बहस Dont record him. This is an unnecessary point of order.

श्री भाः देः खोबरा गडेः :\*

श्री उपतभावति : आप बैठ जाइये,

श्री भाः देः खोचरागडे\*

श्वो लग्ल ुब्ल्ण छाडवंगगे' : सदन के नेता यहां पर हैं। मैं खाली एक स्पर्व्धाकरण चाहूंगा। किसी ग्रखवार में यह रिपोर्ट है कि काश्मीर के जो मंत्री हैं वे 15 ग्रगस्त के सलामी कार्यकर्मों में भाग नहीं लेगें, वायकाट करेंगे।
ग्रगर यह बात सही है तो बहुत गम्भीर है। दूसरा यह है कि ग्रखवार में आया है कि वहां के मुख्य मंत्री बीमार हैं ... (व्यवधान) 945 RS-11. श्री उपसभाधतिः : मैं आपसे कहूंगा यह अखवार की बात है इसलिए आप अनावण्यक रूप से इसे मत उठाइये इसको इजाजत मैं नहीं देता हूं।

श्री सांस ध्रुष्ण आडवानी : सरकार को इसकी जानकारी होगी, अगर ऐसा उनका निर्णय है तो बहुत गम्भीर बात है।

MR. DEPUTY CHAIRMAN: No, no, I do not allow this. Thi<sub>s</sub> i<sub>s</sub> all newspaper-based.

SHRI LAL K. ADVANI: Perhaps Government would be having the correct information.

MR. DEPUTY CHAIRMAN: Mr. Jaswant Singh.

SHRI LAL K. ADVANI: Has the Government any information? He can  $_{e}$ nli,ghten the House. Why allow some confusion?

SHRI LAL K. ADVANI: Perhaps take your seat. You have done your business. You have raised the point. Let us not go on rumours. Yes, Mr. Jaswant Singh.

SHRI LAL K. ADVANI: If the Government has any information... (Interruptions).

MR. DEPUTY CHAIRMAN: please don't record anybody. Only Mr. Jaswant Singh will go on record. Mr. Jaswant Singh, please read the notice .

श्रो शिव चन्द्र झा\*

श्री उपसभापति : ग्राप बैठ जाइये, ग्राप सुनते है नहीं। (व्यवधान) बैठ जाइये। नहीं लिखा जाएगा। झा जी, मुझे ग्रफसोस है कि ग्राप सुनते नहीं, मैंने यह कहा कि जो बात हो बह लिख कर भेंजे तो उसका जवाब ग्रापके पास चला जाएगा। ग्राप रिकार्ड देख लीजिए लेकिन ग्रापने सुना नहीं (व्यवधान) ग्राप सदन का टाइम इतना ले रहे हैं। ग्रव बैठ जाइये ग्राप। (व्यवधान)

\*Not recorded.

श्री हक्मदेव नारायण यादव :\*

श्री उपसभापति : ग्राप दूर चले

जाइये, वोंट क्लब पर। (व्यवघान)

श्री हक्मदेव नारायण यादव :\*

श्री उपसमापति : श्री जसवंत सिंह जी।

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—LATEST S1TUA. TION IN WEST ASIA WITH PAR-. TICULAR REFERENCE TO ISRAELI ACTION IN LEBANON.

SHRI JASWANT SINGH (Rajasthan).-Mr. Deputy Chairman, Sir, I call the attention of the Minister of External Affairs to the latest situation in West Asia with particular reference to the Israeli action in Lebanon.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): Mr. Deputy Chairman, Sir, the grave anxiety of Hon'ble Members regarding the continuing serious situation in Lebanon is now almost universally shared. Several Resolutions unanimously adopted by the Security Council, vigorous efforts by the Non-aligned Movement, the Arab Foreign Ministers, statements by several world leaders, have all fallen on deaf ears. Israel's unabashed and brutal aggression continues. Air, land and sea forces keep on shelling West Beirut killing innocent civilians and destroying propertyall in callous disregard of basic humanitarian principles, forgetting what the Jewish people themselves suffered not more than a few decades ago.

Hon'ble Members have no doubt been seeing daily reports about negotiations and possible solutions. Re-sently a Six Point Plan was drawn up by an Arab League Committee consisting! <sup>or</sup> Syria Lebanon, PLO, Kuwait, Algeria and Soudi Arabia. The Six Points are:

\*Not recorded.

(i) To exert continued and sustained efforts to abide by the ceasefire,-

(ii) The Palestine Liberation Organisation announces its decision to move its armed forces from Beirut. The safeguards and guarantees for this move as well as the safety of the refugee camps will be determined in an agreement between the Lebanese Government and the PLO in Beirut:

(iii) To work towards lifting the seige of the city of Beirut and its suburbs by securing the withdrawal of Israeli forces;

(iv) The Lebanese Government is to take all effective measures to ensure the security and safety of the inhabitants of the city of Beirut and its suburbs, including the Palestinian refugee camps;

(v) The participation of the international forces in the task of establishing security and safety of Beirut and itg suburbs; and

(vi) The Arab States are to undertake the necessary political action to assist Lebanon in order to attain the full implementation of Security Council Resolution 508 (1982) and 509 (1982).

The attitude of the United States would be crucial in determining the success of the Jeddah Six-Point Plan.  $A_s$  Hon'ble Members know, Ambassador Habib of the United States has been carrying on negotiations on somewhat parallel lines. The centre-point of his efforts would seem to be the initial withdrawal of the PLO from Lebanon to other Arab countries and thereafter the withdrawal of Israeli forces from Lebanese territory. As far as disposition of PLO forces ft concerned it is not for Israel to impose its wishes. This must be through agreement between the PLO and Lebanon and concerned Arab. countries.